

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3492 of 2021**

Narayan Pahan

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. A.K. Chaturvedy, Advocate

For the State

: Mr. Ravi Prakash, Spl. P.P.

02/13.04.2021 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Khunti P.S. Case No. 179/2020, corresponding to NDPS Case No. 51/2020.

Two motorcycles were intercepted and the drivers and pillion riders were apprehended. It has been alleged that opium weighing 1.800 Kg. and Rs. 56,000/- cash were recovered from Joseph Hans.

Admittedly nothing was recovered from the conscious possession of the petitioner and the petitioner is in custody since 31.10.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-II, Khunti in connection with Khunti P.S. Case No. 179/2020, corresponding to NDPS Case No. 51/2020.

(R. Mukhopadhyay, J.)